

RAJASTHAN HIGH COURT, JODHPUR
No. 07/P.I./2020

Dated: 15.03.2020

CIRCULAR

In order to have effective control and containment over spread of Novel Corona Virus (COVID-19), following instructions are issued to be observed in the premises of all the subordinate courts of Rajasthan:-

1. Public gatherings in the premises of all the subordinate courts be avoided as far as possible. No function or other event of mass gathering shall be permitted in the court premises.
2. The subordinate courts should not insist on the presence of the parties unless it is very essential and unavoidable. The requests for personal exemption of accused/complainant/witnesses/parties be accordingly considered and adverse orders may be avoided for their absence.
3. As far as possible, remand of all the prisoners be given only through video conferencing and over crowding in the lockup be avoided.
4. Mediation proceedings be held only in urgent matters.
5. All the learned members of Bar be requested to advise their clients not to visit the court premises unless it is very essential and unavoidable.
6. In all the court rooms and offices, chairs, tables, gates, railings and other things be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
7. The State Government has appointed Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check-up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
8. Court staff suffering from cold/cough or sneezing would be instructed to strictly follow the medical advice.
9. All concerned shall also ensure the preventive and remedial measures as instructed or advised by the Central/State Governments and other competent authorities from time to time.

This Circular shall remain in force till further orders.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/2504

Date:15.03.2020

Copy forwarded to the following for information and necessary action :-

01. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
02. All the Bar Associations through the concerned District & Sessions Judges.
03. Registrar Classification, Rajasthan High Court to upload the same on the official website of this office.


15.3.2020
Registrar (Admn.)


कार्यालय जिला एवं सेशन न्यायाधीश, बारां (राज.)

क्रमांक : स्था./ 421

दिनांक :- 16.03.2020

प्रति निम्नांकित को सूचनार्थ/पालनार्थ प्रेषित है :-

1. न्यायाधीश, पारिवारिक न्यायालय, बारां
2. विशिष्ट न्यायाधीश, पोक्सो प्रकरण न्यायालय क्रम-1, बारां/क्रम-2, बारां
3. अपर जिला एवं सेशन न्यायाधीश, क्रम-1 बारां/क्रम-2 बारां/छबड़ा
4. सचिव, जिला विधिक सेवा प्राधिकरण, बारां
5. विशिष्ट न्यायाधीश (एससी/एसटी केसेज) बारां
6. वरिष्ठ सिविल न्यायाधीश एवं मुख्य न्यायिक मजिस्ट्रेट, बारां
7. वरिष्ठ सिविल न्यायाधीश एवं अतिरिक्त मुख्य न्यायिक मजिस्ट्रेट बारां/मांगरोल/शाहाबाद/छीपाबड़ौद/अटरू/छबड़ा
8. प्रिंसीपल मजिस्ट्रेट, किशोर न्याय बोर्ड, बारां
9. सिविल न्यायाधीश एवं न्यायिक मजिस्ट्रेट बारां/किशनगंज/अटरू/अन्ता
10. अतिरिक्त सिविल न्यायाधीश एवं न्यायिक मजिस्ट्रेट बारां
11. न्यायाधिकारी, ग्राम न्यायालय, अटरू
12. जिला कलेक्टर बारां
13. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी बारां
14. अध्यक्ष, अभिभाषक परिषद, बारां/छबड़ा/छीपाबड़ौद/अटरू/अन्ता/किशनगंज/शाहाबाद/मांगरोल
15. नाजिर, जिला न्यायालय बारां


जिला एवं सेशन न्यायाधीश
बारां (राज.)